

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

C.P. No. 20/95 IN
O.A. No. 1265/90

New Delhi, dated the 23rd May, 1995

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Dr. Chandra Shekher Sahukar,
S/o Shri Satya Sahib Sahukar,
R/o C-280, DDA LIG Flats,
East Loni Road,
Delhi-110093.
(Appeared in person)

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APPLICANT

VERSUS

Union of India through
Shri G. Balakrishnan, Secretary,
Dept. of Animal Husbandry & Dairying,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.
(By Advocates Shri N.S. Mehta)

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

Counsel for the Respondents produced a copy of the affidavit filed by Shri H.K. Jagota, Under Secretary in the Deptt. of Animal Husbandry stating that the Respondents have issued orders promoting the applicant as Asstt. Livestock Officer in the scale of Rs. 2000-3500 on ad hoc basis w.e.f. 12.9.92 and stated that they have implemented the directions and that no action may be initiated against the Respondents. The applicant states that he is still to be promoted on regular basis, but as far as the proceedings in this case are concerned we find that the Respondents have acted on the declaratory orders of the Tribunal and if there is any further grievance subsisting it will be open to the applicant to take proper proceeding in that regard. We find no reason for continuing this CP and therefore the C.P. is dismissed and the notice issued to the Respondents are discharged.

S.R. Adige
(S.R. ADIGE)
Member (A)

A.V. Haridasan
(A.V. HARIDASAN)
Vice-Chairman (J)

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